

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 7 &8/82-ALC4/2012 **MEETING DATE** : 22.05.2012

The Meeting No.7 &8 /82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held together on 22.5.2012 under the Chairmanship of Addl DGFT, Shri N.P.S Monga, in Room No.4, Udyog Bhawan, New Delhi.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
4. Shri DCGI
5. Shri R.C. Meena, Dy. Director General of Foreign Trade
6. Ms.Lalita Maini, FTDO

Case No.B 68	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00760/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 69	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00758/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 70	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00762/AM 12/DES III

Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 71	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00759/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 72	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00761/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 73	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00763/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 74	M/s. Divis Laboratories Limited
Norms Committee Meeting No.8/ AM13	F.No 01/82/162/00177/AM 12/DES III F.No 01/82/162/00178/AM 12/DES III F.No 01/82/162/00179/AM 12/DES III F.No 01/82/162/00180/AM 12/DES III F.No 01/82/162/00183/AM 12/DES III F.No 01/82/162/00184/AM 12/DES III F.No 01/82/162/00185/AM 12/DES III F.No 01/82/162/00186/AM 12/DES III F.No 01/82/162/00187/AM 12/DES III F.No 01/82/162/00188/AM 12/DES III

	F.No 01/82/162/00189/AM 12/DES III F.No 01/82/162/00190/AM 12/DES III F.No 01/82/162/00191/AM 12/DES III F.No 01/82/162/00192/AM 12/DES III F.No 01/82/162/00193/AM 12/DES III F.No 01/82/162/00194/AM 12/DES III
Meeting Date:22.05.2012	
Decision: It was decided to defer the case for 19.06.2012 for comments of Department of Pharamceuticals.	

Case No.B 75	M/s. Suven Life Sciences Ltd.
Norms Committee Meeting No.8/AM13	F.No. 01/82/50/01734/AM 11/DES III
Meeting Date: 22.5.2012	R.A F.No 09/24/040/00535/AM 11
Adv. Lic. No. & Date	0910045717 dated 25.02.2011
Decision: The firm has requested for Personal Hearing. It was decided to call the representative of the firm for personal hearing on 19.6.2012. Accordingly, the case was deferred for 19.6.2012.	

Case No.B 76	M/s. Vivimed Labs Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/50/00443/AM 07/DES III
Meeting Date: 22.5.2012	RLA File No. 09/24/040/00103/AM 07
Adv. Lic. No. & Dated 0910026921 dated 20.7.2006	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 77	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01319/AM11/DES III F.No 01/82/050/01106/AM 11/DES III
Meeting Date: 22.5.2012	R.A F.No 22/24/040/00048/AM 11 RA F.No 22/24/040/00020/AM 11

Adv. Lic. No. 2210010536 dated 18.10.2010 Adv. Lic. No. 2210010163 dated 9.7.2010	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 78	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01305/AM11/DES III F.No 01/82/050/01440/AM 11/DES III F.No 01/82/050/01309/AM 11/DES III F.No 01/82/050/01109/AM 11/DES III
Meeting Date: 22.5.2012	R.A F.No 22/24/040/00021/AM 11 RA F.No 22/24/040/00024/AM 11 RA F.No. 22/24/040/00016/AM 11 RA F.No22/24/040/00017/AM 11
Adv. Lic. No. 2210010237 dated 4.8.2010 Adv. Lic. No. 2210010247 dated 5.8.2010 Adv. Lic. No. 2210010202 dated 21.07.2010 Adv. Lic. No. 2210010203 dated 21.7.2010	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 79	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01598/AM11/DES III
Meeting Date: 22.5.2012	R.A F.No 05/23/040/00129/Am 11
Adv. Lic. No0510271327 dated 25.08.2010	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 80	M/s. Jubilant Lifesciences Limited

Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01481/AM07/DES III F.No 01/82/050/01710/AM 07/DES III
Meeting Date: 22.5.2012	R.A F.No 05/24/040/00782/AM 07 RA F.No 05/24/040/00972/AM 07
Adv. Lic. No. 0510196612 dated 21.12.2006 Adv. Lic. No. 0510200116 dated 27.02.2007	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 81	M/s. Global Calcium			
Norms Committee Meeting No.8/AM13	F.No. 01/82/162/00091/AM10DES III			
Meeting Date: 22.5.2012	R.A F.No 07/24/40/613/AM 09			
Adv. Lic. No. 0710063917 dated 30.03.2009				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 18.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	S.No	Import Product	Quantity allowed (kg)
Ferrous Lactate	1 kg	1	Lactic Acid	1.028
Magnesium Lactate	1 kg	1	Lactic Acid	1.190
Zinc Lactate	1 kg	1	Lactic Acid	0.990
Calcium Lactate Gluconate	1 kg	1	Lactic Acid	0.465
Magnesium Lactate Gluconate	1 kg	1	Lactic Acid	0.390
RA may take appropriate action as per the decision of Norms Committee.				

Case No.B 82	M/s. Cadila Healthcare Limited

Norms Committee Meeting No.8/AM13	F.No. 01/82/050/00978/AM 10/DES III
Meeting Date: 22.5.2012	R.A F.No 08/24/40/00194/AM 10
Adv. Lic. No. 0810083945 dated 6.11.2009	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 83	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01593/AM 11/ DES III
Meeting Date: 22.5.2012	R.A F.No 05/23/040/00138/AM 11
Adv. Lic. No. 0510272117 dated 6.9.2010	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 84	M/s. Lupin Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/509/AM 11/DES III
Meeting Date: 22.5.2012	R.A F.No 3/95/40/177/AM 11
Adv. Lic. No. 0310577817 dated 8.6.2010	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 85	M/s. Lupin Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01073/AM 12/DES III
Meeting Date: 22.5.2012	R.A F.No 03/95/40/006691/AM 12
Adv. Lic. No. 0310668197 dated 30.11.11	
Decision: The case was considered and it was decided to amend the description of import item at Sr. No. 5 from "S-2-Aminobutyric Acid" to S-(+)-2-Amino Butyramide HCL. It was also decided to revise the norms from 1.22 kg to 0.95 kg in respect of S-(+)-2-Amino Butyramide HCL, in line with the decision taken in meeting no. 50/82 dated 13.3.2012. There is no change in rest of the minutes. RA may accordingly take action.	

Case No.B 86	M/s. Glenmark Pharma Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/485/AM 10/DES III
Meeting Date: 22.5.2012	R.A F.No 03/95/40/00254/AM 10
Adv. Lic. No. 0310528367 dated 10.07.09	
Decision: It was decided to amend the description of export product from “Lercanidipine” to “Lercanidipine Hydrochloride”. The norms fixed would remain. RA may accordingly take action.	

Case No.B 87	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01600/AM 11/DES III
Meeting Date: 22.5.2012	R.A F.No 05/23/040/00082/Am 11
Adv. Lic. No0510267990 dated 13.7.2010	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 88	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00673/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 89	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00674/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 90	M/s. Aqua Pharma Limited, Pune

Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00671/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 91	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00670/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 92	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00672/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 93	M/s. Anu's Laboratories Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00716/AM 11/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 94	M/s. Navin Fluorine International Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00947/AM 12/DES III
Meeting Date: 22.5.2012	Adv. Lic. No. 031658382 dated 7.10.2011
RLA File No. 03/94/040/00537/AM 12	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 95	M/s. Arch Pharmalabs Limited, Mumbai
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00870/AM 09/DES III (Pt.)
Meeting Date: 22.5.2012	RLA File No. 03/94/040/00393/Am 09
Advance Licence No. 0310481979 dated 8.8.2008	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 96	M/s. Navin Fluorine International Limited, Mumbai
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/00970/AM 12/DES III
Meeting Date: 22.5.2012	RLA F.No 03/95/040/00475/AM 12
Adv. Lic. No. 0310659433 dated 13.10.2011	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 97	M/s. Ajanta Pharma Limited, Mumbai
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00476/AM 07/DES III
Meeting Date: 22.5.2012	Adv. Lic. No. 0310256423 dated 5.3.2004
RLA File NO. 03/20/040/001172/AM 04	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 98	M/s. Anuh Pharma Limited, Mumbai
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/00455/AM 12/DES III
Meeting Date: 22.5.2012	RLA File No. 03/94/040/01081/Am 11
Adv. Lic. No. 0310627282 dated 19.4.2011	
Decision: This case has already been approved in meeting no. 52/12 dated 27.3.2012. Inadvertently this case was placed before the Committee.	

Case No.B 99	M/s. Rohan Exports India Limited & M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00654/AM 12/DES III
Meeting Date: 22.5.2012	
Appeal filed	Against the order of the Jt. DGFT, Ahmedabad, in pursuance of order dated 20.1.2010 of the Hon'ble High Court of Gujarat.
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 100	M/s. Alkaloids Corporation, Kolkata
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/01103/AM12/DES III
Meeting Date: 22.5.2012	Adv. Lic. No. 0210168968 dated 16.11.2011
RLA File No. 02/24/040/00127/Am 12	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.	

Case No.B 101	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00665/AM 11/DES III
Meeting Date: 22.5.2012	Adv. Lic. No. 3110043418 dated 31.5.2010
RLA File No. 31/24/040/00026/AM 11	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 102	M/s. Ruby Fragrance Pvt. Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/050/00947/AM 12/DES III
Meeting Date: 22.5.2012	Adv. Lic. No. 3510035931 dated 25.5.2011 & 3510034005 dated 25.5.2011
RLA F.No. 35/24/040/0045/AM 12	

RLA F.No 03/24/040/00025/Am 12	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.C6	M/s. Enceee Aromatics Pvt. Ltd.
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00745/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.C7	M/s. Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00836/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.C 8	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00922/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.C 9	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.8/AM13	F.No. 01/82/0162/00983/AM 12/DES III
Meeting Date: 22.5.2012	
Decision: It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.	

1	Case No.: 57/34/83-ALC1/2011	Party Name:SARACA LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/83/050/00624/AM12/	RLA File :09/24/040/00542/AM10/	Lic.No/Date:0910041904 05.05.2010	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

2	Case No.: 97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

3	Case No.: 122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Rejected
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

4	Case No.: 15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

5	Case No.: 5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Rejected
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:
	Decision : This case has already been closed in the 4/82 dated 24.4.2012 meeting.			

6	Case No.: 10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757	Defer

		30.09.2010	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

7	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Rejected
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

8	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

9	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

10	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

11	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

12	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
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	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

13	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

14	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

15	Case No.:28/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01421/AM12/	RLA File :09/24/040/00366/AM11/	Lic.No/Date:0910045976 21.03.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

16	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

17	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of DC(MSME).			

18	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2012	Status:Case
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			22.05.2012	Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of DC(MSME).				

19	Case No.:48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

20	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of DC(MSME).			

21	Case No.:44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:19.06.2012
	Decision : It was decided to call the firm for PH on 19.6.2012. Accordingly the case was deferred for 19.6.2012.			

22	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

23	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Rejected
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:
	Decision : The representative of the firm was requested to appear before the Committee for Personal Hearing. However, no one appeared before the Committee. Therefore, it was decided to close the case.			

24	Case No.: 28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

25	Case No.: 29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

26	Case No.: 18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

27	Case No.: 19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

28

Case No.:34/12/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved	
HQ File :01/82/050/00367/AM12/	RLA File :03/94/040/01112/AM11/	Lic.No/Date:0310634571 06.06.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/404/2011-PI(Norms) dated 29.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	S.No	Import Product	Quantity allowed
Oxytocin Solution	1000 MIU	1.	Amino Acid –L-Leucine	2.863kg
		2.	Amino Acid-L-Proline	1.797kg
		3.	Amino Acid-L- Isoleucine	1.09 kg

		4.	Carbobenzoxy-L-Asparagine	4.00 kg
		5.	Carbobenzoxy-L-Glutamine	3.485 kg
		6.	S-Benzyl L-Cysteine	4.36 kg
		7.	L-Tyrosine Ethyl Ester HCL	2.42 kg
		8.	Glycine Ethyl Ester HCL	3.504 kg
		9.	Benzyl Chloroformate (Stablized 97%) 181.05Kg= 150.875 litre	9.42 litre
		10.	N.N. Dicyclo Hexyl Carbodiimide	18.58 kg
		11	4-Nitrophenol	8.49 kg
		12.	Glacial acetic acid	89.42 kg
		13.	Diethyl Ether Dried	532.09 kg
		14	Isoamyl Nitrite	2.30 litre
		15.	Hydrogen Bromide Gas	20.56 kg
		16.	Hydrogen Chloride Gas	1.36 kg

RA may take appropriate action as per the decision of Norms Committee.

29	Case No.:6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

30	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

32	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

33	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

34	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

35	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

36	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

37	Case No.:25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

38	Case No.: 32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

39	Case No.: 16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

40	Case No.: 18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 34/16/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Rejected
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

42	Case No.: 3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

43	Case No.: 58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Rejected
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:

Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.

44	Case No.: 9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

45	Case No.: 17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

46	Case No.: 1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

47	Case No.: 11/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:22.05.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

48	Case No.: 28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

49	Case No.: 12/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00695/AM12/	RLA File :03/94/040/00244/AM12/	Lic.No/Date:0310644247	Defer

		25.07.2011	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

50	Case No.: 19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

51	Case No.: 14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Rejected
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

52	Case No.: 25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of DC(MSME).			

53	Case No.: 43/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00726/AM12/	RLA File :22/24/040/00036/AM12/	Lic.No/Date:2210011760 09.08.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

54	Case No.: 41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

55	Case No.: 45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
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	HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208 10.08.2011	Defer Date:19.06.2012
Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.				

56	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

57	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

58	Case No.:64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

59	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

60	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

61	Case No.:47/31/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:8/82-ALC4/2012	Status:Case Rejected
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			22.05.2012	
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

62	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

63	Case No.:2/27/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/85/050/00146/AM12/	RLA File :04/24/040/00134/AM12/	Lic.No/Date:0410127855 08.09.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

64	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:19.06.2012
	Decision : It was decided to call from the firm the production and consumption data duly approved by Central Excise Authority. Accordingly, the case was deferred for 19.6.2012.			

65	Case No.:74/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

66	Case No.:94/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:75/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

68	Case No.:28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

69	Case No.:80/42/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01115/AM12/	RLA File :09/24/040/00265/AM12/	Lic.No/Date:0910048813 15.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

70	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

71	Case No.:96/42/82-ALC4/2011	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925 20.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

72	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:19.06.2012

Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

73	Case No.: 114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

74	Case No.: 1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

75	Case No.: 90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

76	Case No.: 91/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

77	Case No.: 14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

78	Case No.: 16/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01051/AM12/	RLA File :03/94/040/00609/AM12/	Lic.No/Date:0310659815	Defer

		14.10.2011	Date:19.06.2012
Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

79	Case No.: 82/42/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01117/AM12/	RLA File :09/24/040/00320/AM12/	Lic.No/Date:0910049343 14.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

80	Case No.: 83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:19.06.2012
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 20.3.2012 within 15 days failing which the case would be closed. Accordingly, the case was deferred for 19.6.2012.			

81	Case No.: 93/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Rejected
	HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

82	Case No.: 108/42/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345 14.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

83	Case No.: 122/42/82-ALC4/2011	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

84	Case No.: 54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2012	Status: Case
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			22.05.2012	Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:19.06.2012
Decision : : It was decided to defer the case for 19.6.2012 for comments of DC(MSME).				

85	Case No.:113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

86	Case No.:112/42/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435 21.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

87	Case No.:18/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01053/AM12/	RLA File :03/94/040/00636/AM12/	Lic.No/Date:0310661861 24.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

88	Case No.:19/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01054/AM12/	RLA File :03/94/040/00619/AM12/	Lic.No/Date:0310661870 24.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

89	Case No.:22/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01057/AM12/	RLA File :03/94/040/00650/AM12/	Lic.No/Date:0310661846 24.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

90	Case No.: 30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

91	Case No.: 130/42/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

92

Case No.:17/41/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved	
HQ File :01/82/050/01018/AM12/	RLA File :34/24/040/00158/AM12/	Lic.No/Date:3410032075 02.11.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 2/82 dated 10.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methoxy Acetyl Chloride Clear Colourless Liquid Assay: Min. 99%	1 kg	1.	Methoxy Acetic Acid Clear Colourless Liquid Assay: Min. 99%	0.921 kg
RA may take appropriate action as per the decision of Norms Committee.				

93	Case No.: 25/42/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

94	Case No.: 125/42/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

95	Case No.: 103/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

96	Case No.: 116/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

97	Case No.: 27/42/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/01062/AM12/	RLA File :03/95/040/00643/AM12/	Lic.No/Date:0310664714 14.11.2011	Defer Date:
	Decision : This case has already been approved in 3/82 meeting held on 17.4.2012.			

98	Case No.: 106/42/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Rejected
	HQ File :01/82/050/01141/AM12/	RLA File :22/21/040/00089/AM12/	Lic.No/Date:2210012163 17.11.2011	Defer Date:
	Decision : This case has already been closed in 3/82 meeting held on 17.4.2012.			

99	Case No.: 109/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

100	Case No.: 110/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168	Defer

		18.11.2011	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

101	Case No.: 123/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

102	Case No.: 107/42/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01142/AM12/	RLA File :22/24/040/00065/AM12/	Lic.No/Date:2210012195 22.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

103	Case No.: 70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

104	Case No.: 49/42/82-ALC4/2011	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

105	Case No.: 1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

106	Case No.: 48/42/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
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	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625 28.11.2011	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.				

107	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

108	Case No.:15/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01050/AM12/	RLA File :03/95/040/00633/AM12/	Lic.No/Date:0310667687 29.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

109	Case No.:52/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01087/AM12/	RLA File :03/94/040/00759/AM12/	Lic.No/Date:0310667888 29.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

110	Case No.:126/42/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01161/AM12/	RLA File :34/24/040/00170/AM12/	Lic.No/Date:3410032358 29.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

111	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

112	Case No.:47/42/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:8/82-ALC4/2012	Status:Case
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			22.05.2012	Deferred
	HQ File :01/82/050/01082/AM12/	RLA File :03/94/040/00771/AM12/	Lic.No/Date:0310668492 02.12.2011	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.				

113	Case No.:41/42/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/01076/AM12/	RLA File :03/94/040/00758/AM12/	Lic.No/Date:0310668818 05.12.2011	Defer Date:
	Decision : This case has already been approved in 3.82 meeting held on 17.4.2012.			

114	Case No.:2/38/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242 07.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

115	Case No.:33/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

116	Case No.:44/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

117	Case No.:60/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01095/AM12/	RLA File :05/23/040/00340/AM12/	Lic.No/Date:0510310576 08.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

118	Case No.: 115/42/82-ALC4/2011	Party Name:KALPSUTRA GUJARAT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/01150/AM12/	RLA File :34/24/040/00181/AM12/	Lic.No/Date:3410032449 08.12.2011	Defer Date:
	Decision : This case has already been approved in 3/82 meeting held on 17.4.2012.			

119	Case No.: 118/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

120	Case No.: 121/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01156/AM12/	RLA File :22/24/040/00072/AM12/	Lic.No/Date:2210012273 08.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

121	Case No.: 132/42/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/01167/AM12/	RLA File :34/24/040/00182/AM12/	Lic.No/Date:3410032458 08.12.2011	Defer Date:
	Decision : This case has already been approved in meeting no. 3/82 held on 17.4.2012.			

122	Case No.: 134/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01169/AM12/	RLA File :22/24/040/00073/AM12/	Lic.No/Date:2210012274 08.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

123	Case No.: 53/3/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00057/AM13/	RLA File :09/24/040/00408/AM12/	Lic.No/Date:0910050137 09.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

124	Case No.:4/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM12/	RLA File :03/95/040/00723/AM12/	Lic.No/Date:0310669658 09.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

125	Case No.:5/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved									
	HQ File :01/82/050/00991/AM12/	RLA File :03/95/040/00729/AM12/	Lic.No/Date:0310669660 09.12.2011	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 12.1.2012 decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aromatic Derivative of Diphenylamine (Cumylated Diphenyl Amine/4,4-Dimethyl Benzyl)-Diphenyl Amine)</td><td>1 kg</td><td>1.</td><td>Diphenylamine</td><td>0.464 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Aromatic Derivative of Diphenylamine (Cumylated Diphenyl Amine/4,4-Dimethyl Benzyl)-Diphenyl Amine)	1 kg	1.	Diphenylamine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Aromatic Derivative of Diphenylamine (Cumylated Diphenyl Amine/4,4-Dimethyl Benzyl)-Diphenyl Amine)	1 kg	1.	Diphenylamine	0.464 kg									
RA may take appropriate action as per the decision of Norms Committee.													

126	Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:19.06.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 19.6.2012.			

127	Case No.:42/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/01077/AM12/	RLA File :03/94/040/00748/AM12/	Lic.No/Date:0310669776 09.12.2011	Defer Date:
	Decision : This case has already been approved in meeting no. 3/82 dated 17.4.2012.			

128	Case No.:65/42/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
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HQ File :01/82/050/01100/AM12/	RLA File :03/94/040/00766/AM12/	Lic.No/Date:0310669818 09.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/115/2011-Ch. II dated 21.2.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Nitro Isophthalic Acid Monoethyl Ester or Mono Ethyl Ester of 5-Nitro Isophthalic Acid	1 kg	1.	Isophthalic Acid	0.908 kg
RA may take appropriate action as per the decision of Norms Committee.				

129	Case No.: 61/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Approved
	HQ File :01/82/050/01096/AM12/	RLA File :03/94/040/00773/AM12/	Lic.No/Date:0310669982 12.12.2011	Defer Date:
	Decision : This has already been approved in meeting no. 3/82 dated 17.4.2012.			

130	Case No.: 63/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Approved
	HQ File :01/82/050/01098/AM12/	RLA File :03/94/040/00774/AM12/	Lic.No/Date:0310669960 12.12.2011	Defer Date:
	Decision : This has already been approved in meeting no. 3/82 dated 17.4.2012.			

131	Case No.: 66/42/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

132	Case No.: 71/42/82-ALC4/2011	Party Name:M/S. ZEST PHARMA	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:19.06.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 19.6.2012.			

133	Case No.:5/44/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

134	Case No.:68/46/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01284/AM12/	RLA File :09/24/040/00430/AM12/	Lic.No/Date:0910050304 20.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

135	Case No.:79/4/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

136	Case No.:23/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

137	Case No.:2/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01174/AM12/	RLA File :05/23/040/00346/AM12/	Lic.No/Date:0510312327 26.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

138	Case No.:4/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01176/AM12/	RLA File :05/23/040/00365/AM12/	Lic.No/Date:0510312325 26.12.2011	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

139	Case No.: 52/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00056/AM13/	RLA File :09/24/040/00448/AM12/	Lic.No/Date:0910050442 27.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

140	Case No.: 11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:19.06.2012
	Decision : It was decided to call from the firm the production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 19.6.2012.			

141	Case No.: 12/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00016/AM13/	RLA File :09/24/040/00450/AM12/	Lic.No/Date:0910050474 29.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

142	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

143	Case No.:43/46/82-ALC4/2011		Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/01259/AM12/		RLA File :03/94/040/00872/AM12/		Lic.No/Date:0310673641 30.12.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2005 II dated nil, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below for as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

Ortho Phenylene Diamine (OPDA)	1 kg	1	Crude Ortho Phenylene Diamine	1.11 kg
RA may take appropriate action as per the decision of Norms Committee.				

144	Case No.: 57/3/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00061/AM13/	RLA File :08/24/040/00224/AM12/	Lic.No/Date:0810107290 02.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

145	Case No.: 13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals			

146	Case No.: 11/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals			

147	Case No.: 12/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01046/AM12/	RLA File :03/94/040/00884/AM12/	Lic.No/Date:0310674720 04.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

148	Case No.: 20/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01413/AM12/	RLA File :03/95/040/00819/AM12/	Lic.No/Date:0310674929 05.01.2012	Defer Date:22.05.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

149	Case No.: 1/43/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012	Status: Case
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			22.05.2012	Approved
HQ File :01/82/050/01170/AM12/	RLA File :03/95/040/00847/AM12/	Lic.No/Date:0310676114	Defer Date:	
		11.01.2012		
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 17.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
50% Sodium salt of Tolyltrizole	1 kg	1	Tolyltriazole	0.437 kg
RA may take appropriate action as per the decision of Norms Committee.				

150	Case No.:3/43/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01172/AM12/	RLA File :31/83/040/00210/AM12/	Lic.No/Date:3110052542 19.01.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.				

151	Case No.:1/44/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.				

152

Case No.:74/49/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved	
HQ File :01/82/050/01383/AM12/	RLA File :34/24/040/00224/AM12/	Lic.No/Date:3410033044 25.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2011-Ch. II dated 14.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4,6Trimethyl Benzoyl Chloride Liquid	1 kg	1.	Mesitylene Liquid	1.132 kg
		2.	Aluminium Chloride	2.500 kg
RA may take appropriate action as per the decision of Norms Committee.				

153	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012	Status:Case
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			22.05.2012	Deferred
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals				

154	Case No.:45/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01354/AM12/	RLA File :08/24/040/00237/AM12/	Lic.No/Date:0810108168 27.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

155	Case No.:35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

156	Case No.:39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

157	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

158	Case No.:1/51/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017 01.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

159	Case No.:5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

160	Case No.:14/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00018/AM13/	RLA File :09/24/040/00531/AM12/	Lic.No/Date:0910051058 01.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

161	Case No.:15/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00019/AM13/	RLA File :09/24/040/00516/AM12/	Lic.No/Date:0910051056 01.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

162	Case No.:28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

163	Case No.:4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

164	Case No.:37/3/82-ALC4/2012	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

165	Case No.: 30/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01423/AM12/	RLA File :09/24/040/00427/AM12/	Lic.No/Date:0910051118 06.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

166	Case No.: 16/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00020/AM13/	RLA File :09/24/040/00491/AM12/	Lic.No/Date:0910051149 07.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

167	Case No.: 25/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00029/AM13/	RLA File :09/24/040/00534/AM12/	Lic.No/Date:0910051148 07.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

168	Case No.: 40/51/82-ALC4/2011	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

169	Case No.: 22/3/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00026/AM13/	RLA File :09/24/040/00539/AM12/	Lic.No/Date:0910051156 08.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

170	Case No.: 29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.

171	Case No.: 43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

172	Case No.: 30/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00034/AM13/	RLA File :09/24/040/00529/AM12/	Lic.No/Date:0910051204 10.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

173	Case No.: 18/8/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

174	Case No.: 17/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00021/AM13/	RLA File :09/24/040/00563/AM12/	Lic.No/Date:0910051235 13.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

175	Case No.: 21/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00025/AM13/	RLA File :09/24/040/00561/AM12/	Lic.No/Date:0910051230 13.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

176	Case No.: 26/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239	Defer

			13.02.2012	Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			
177	Case No.: 33/3/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00037/AM13/	RLA File :03/95/040/00944/AM12/	Lic.No/Date:0310681637 13.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			
178	Case No.: 36/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00040/AM13/	RLA File :09/24/040/00555/AM12/	Lic.No/Date:0910051231 13.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			
179	Case No.: 55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			
180	Case No.: 20/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00024/AM13/	RLA File :09/24/040/00550/AM12/	Lic.No/Date:0910051247 14.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			
181	Case No.: 27/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00031/AM13/	RLA File :09/24/040/00549/AM12/	Lic.No/Date:0910051246 14.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			
182	Case No.: 34/3/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred

HQ File :01/82/050/00038/AM13/	RLA File :03/95/040/00940/AM12/	Lic.No/Date:0310681874 14.02.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:50/3/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
HQ File :01/82/050/00054/AM13/	RLA File :03/95/040/00823/AM12/		Lic.No/Date:0310681859 14.02.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40/2012-Ch. II dated 9.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Carbethoxyamino-5-Naphthol-7-Sulfonic Acid	1 kg	1.	J. Acid	0.889 kg
		2.	Ethyl Chloroformate	0.402 kg
RA may take appropriate action as per the decision of Norms Committee.				

184	Case No.: 87/4/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00167/AM13/	RLA File :09/24/040/00565/AM12/	Lic.No/Date:0910051324 16.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

185	Case No.: 1/48/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

186	Case No.: 9/3/82-ALC4/2012	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Approved
	HQ File :01/82/050/00013/AM13/	RLA File :03/95/040/00670/AM12/	Lic.No/Date:0310682415 17.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch. II dated 7.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Anisic Alcohol	1 kg	1.	Para Cresol	1.368 kg
		2.	Caustic Soda Flakes	0.500 kg
		3.	Toluene	0.550 kg
RA may take appropriate action as per the decision of Norms Committee.				

187	Case No.:2/48/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01309/AM12/	RLA File :31/83/040/00228/AM12/	Lic.No/Date:3110053067 21.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

188	Case No.:13/4/82-ALC4/2012		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/00093/AM13/		RLA File :03/94/040/01019/AM12/		Lic.No/Date:0310683025 22.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch. II dated 7.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Camphor USP		1 kg	1.	Alpha Pinene	1.146 kg		
RA may take appropriate action as per the decision of Norms Committee.								

189	Case No.:73/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00153/AM13/	RLA File :09/24/040/00552/AM12/	Lic.No/Date:0910051394 22.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

190	Case No.:2/49/82-ALC4/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/01311/AM12/	RLA File :03/94/040/01040/AM12/	Lic.No/Date:0310683021 22.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/91/2008-Ch. II dated 26.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Xylenol	1 kg	1	Isophorone	1.50 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:7/3/82-ALC4/2012	Party Name:SHIRDI CHEMICALS PVT. LTD.		Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
HQ File :01/82/050/00011/AM13/	RLA File :03/95/040/00974/AM12/		Lic.No/Date:0310682810 22.02.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch. II dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Methoxy-6-Chlorotoluene	1 kg	1.	3-Chloro-2-methylaniline CAS No: 87-60-5	1.20 kg
		2.	Sodium Nitrite CAS No. 7632-00-0	0.587 kg
RA may take appropriate action as per the decision of Norms Committee.				

192	Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

193	Case No.:26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

194	Case No.:67/4/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00147/AM13/	RLA File :09/24/040/00582/AM12/	Lic.No/Date:0910051412 23.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

195	Case No.:6/4/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00086/AM13/	RLA File :03/95/040/00935/AM12/	Lic.No/Date:0310683346 24.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

196	Case No.:8/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00088/AM13/	RLA File :03/94/040/01024/AM12/	Lic.No/Date:0310683229 24.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

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Case No.:12/4/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD		Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
HQ File :01/82/050/00092/AM13/	RLA File :03/94/040/00951/AM12/		Lic.No/Date:0310683388 24.02.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Anisole or 4-Methoxy Chlorobenzene	1 kg	1.	Phenol	1.470 kg
		2.	Sodium Hydroxide	0.430 kg
		3.	Dimethyl Sulfate	0.830 kg
RA may take appropriate action as per the decision of Norms Committee.				

198	Case No.:14/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00094/AM13/	RLA File :03/94/040/01044/AM12/	Lic.No/Date:0310683238 24.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

199	Case No.:15/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00095/AM13/	RLA File :03/94/040/01025/AM12/	Lic.No/Date:0310683234	Defer

		24.02.2012	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

200	Case No.: 16/4/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00096/AM13/	RLA File :03/94/040/00806/AM12/	Lic.No/Date:0310683249 24.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

201	Case No.: 27/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

202	Case No.: 57/4/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00137/AM13/	RLA File :03/94/040/01053/AM12/	Lic.No/Date:0310683382 24.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

203	Case No.: 63/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

204	Case No.: 3/51/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM12/	Lic.No/Date:0510318656 27.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

205	Case No.: 76/3/82-ALC4/2012	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
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	HQ File :01/82/050/00080/AM13/	RLA File :29/24/040/00005/AM12/	Lic.No/Date:2910016544 27.02.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.				

206	Case No.:66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

207	Case No.:83/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00163/AM13/	RLA File :07/24/040/00477/AM12/	Lic.No/Date:0710086624 28.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

208	Case No.:88/4/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

209	Case No.:89/4/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00169/AM13/	RLA File :09/24/040/00575/AM12/	Lic.No/Date:0910051501 28.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

210	Case No.:69/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00073/AM13/	RLA File :52/24/040/00047/AM12/	Lic.No/Date:5210037956 28.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

211	Case No.:10/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012	Status:Case
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			22.05.2012	Deferred
	HQ File :01/82/050/00090/AM13/	RLA File :03/94/040/01037/AM12/	Lic.No/Date:0310684068 29.02.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals				

212	Case No.:11/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00091/AM13/	RLA File :03/94/040/00704/AM12/	Lic.No/Date:0310683822 29.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

213	Case No.:18/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00098/AM13/	RLA File :03/94/040/01036/AM12/	Lic.No/Date:0310684082 29.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

214	Case No.:21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

215	Case No.:22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

216	Case No.:31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

217	Case No.: 32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

218	Case No.: 24/4/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of DC(MSME).			

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Case No.:1/50/82-ALC4/2011		Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
HQ File :01/82/050/01392/AM12/		RLA File :03/95/040/01007/AM12/		Lic.No/Date:0310684377 01.03.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2011-Ch. II dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
STERO DEIPA 85 (N,N-Bis(2-hydroxyethyl)-2-propanolamine)		1 kg	1.	Di Ethanol Amine	0.657 kg		
			2.	Propylene Oxide	0.363 kg		
STEROL 120G(BG) (Lauryl Alcohol 4.5 mole ethoxylate)		1 kg	1	Lauryl Alcohol	0.495 kg		
			2.	Ethylene Oxide	0.505 kg		
RA may take appropriate action as per the decision of Norms Committee.							

220	Case No.: 65/3/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00069/AM13/	RLA File :04/24/040/00322/AM12/	Lic.No/Date:0410134302 01.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

221	Case No.: 19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500	Defer

		02.03.2012	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

222	Case No.: 23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

223	Case No.: 25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

224	Case No.: 56/4/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00136/AM13/	RLA File :03/94/040/01054/AM12/	Lic.No/Date:0310684468 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

225	Case No.: 58/4/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00138/AM13/	RLA File :03/94/040/01090/AM12/	Lic.No/Date:0310684606 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

226	Case No.:59/4/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00139/AM13/	RLA File :03/94/040/01082/AM12/		Lic.No/Date:0310684451 02.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch. II dated 7.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed

	Camphor USP	1 kg	1.	Alpha Pinene	1.146 kg	RA may take appropriate action as per the decision of Norms Committee
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227	Case No.:74/4/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

228	Case No.:18/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00022/AM13/	RLA File :03/94/040/01026/AM12/	Lic.No/Date:0310684482 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

229	Case No.:19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

230	Case No.:42/3/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00046/AM13/	RLA File :22/24/040/00088/AM12/	Lic.No/Date:2210012586 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

231	Case No.:75/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00079/AM13/	RLA File :52/24/040/00050/AM12/	Lic.No/Date:5210037982 02.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

232	Case No.:33/8/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
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HQ File :01/82/050/00225/AM13/	RLA File :04/24/040/00323/AM12/	Lic.No/Date:0410134426 05.03.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals

233	Case No.:43/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved	
	HQ File :01/82/050/00235/AM13/	RLA File :07/24/040/00228/AM12/	Lic.No/Date:0710086778 05.03.2012	Defer Date:	
	Decision : In line with the earlier decision taken in meeting no. 25/12 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty allowed
	Mysore Base SA	1 kg.	1.	Alpha Pinene	0.654 kg
			2.	n-Butyraldehyde	0.279 kg
			3.	Sodium Borohydride	0.038 kg
	RA concerned may take further necessary action as per above decision of NC.				

Decision : In line with the earlier decision taken in meeting no. 25/12 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Mysore Base SA	1 kg.	1.	Alpha Pinene	0.654 kg
		2.	n-Butyraldehyde	0.279 kg
		3.	Sodium Borohydride	0.038 kg

RA concerned may take further necessary action as per above decision of NC.

234	Case No.: 30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

235	Case No.: 33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

236	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

237	Case No.:35/4/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00115/AM13/	RLA File :03/94/040/00915/AM12/	Lic.No/Date:0310684831 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

238	Case No.:37/4/82-ALC4/2012		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/00117/AM13/		RLA File :03/94/040/01103/AM12/		Lic.No/Date:0310684835 05.03.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch. II dated 7.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Camphor USP		1 kg	1.	Alpha Pinene		1.146 kg	
RA may take appropriate action as per the decision of Norms Committee								

239	Case No.:71/4/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM13/	RLA File :07/24/040/00492/AM12/	Lic.No/Date:0710086777 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

240	Case No.:72/4/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00152/AM13/	RLA File :09/24/040/00566/AM12/	Lic.No/Date:0910051605 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

241	Case No.:1/7/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00185/AM13/	RLA File :03/94/040/01068/AM12/	Lic.No/Date:0310684840 05.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Manganese EDTA Mn Content 12.5%(+/- 0.5%)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
RA may take appropriate action as per the decision of Norms Committee.				

242	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

243	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

244	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

245	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

246	Case No.: 32/4/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00112/AM13/	RLA File :03/94/040/00919/AM12/	Lic.No/Date:0310684979 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

247	Case No.: 38/4/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Approved																								
	HQ File :01/82/050/00118/AM13/	RLA File :03/94/040/01062/AM12/	Lic.No/Date:0310685096 06.03.2012	Defer Date:																								
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-Bromo Anisole</td><td>1 kg</td><td>1.</td><td>Phenol</td><td>0.820 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Dimethyl Sulfate</td><td>0.627 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Hydro Bromic Acid (48%)</td><td>1.560 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Hydrogen Peroxide</td><td>0.757 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-Bromo Anisole	1 kg	1.	Phenol	0.820 kg			2.	Dimethyl Sulfate	0.627 kg			3.	Hydro Bromic Acid (48%)	1.560 kg			4.	Hydrogen Peroxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
4-Bromo Anisole	1 kg	1.	Phenol	0.820 kg																								
		2.	Dimethyl Sulfate	0.627 kg																								
		3.	Hydro Bromic Acid (48%)	1.560 kg																								
		4.	Hydrogen Peroxide	0.757 kg																								

248	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

249	Case No.: 86/4/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00166/AM13/	RLA File :09/24/040/00569/AM12/	Lic.No/Date:0910051621 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

250	Case No.: 51/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00055/AM13/	RLA File :34/24/040/00268/AM12/	Lic.No/Date:3410033468 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

251	Case No.: 60/3/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00064/AM13/	RLA File :05/24/040/00436/AM12/	Lic.No/Date:0510319553 06.03.2012	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals

252	Case No.: 66/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00070/AM13/	RLA File :05/23/040/00466/AM12/	Lic.No/Date:0510319662 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

253	Case No.: 68/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00072/AM13/	RLA File :05/23/040/00446/AM12/	Lic.No/Date:0510319653 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

254	Case No.: 73/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00077/AM13/	RLA File :05/23/040/00464/AM12/	Lic.No/Date:0510319671 06.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

255	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

256	Case No.: 84/4/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00164/AM13/	RLA File :09/24/040/00598/AM12/	Lic.No/Date:0910051638 07.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

257	Case No.: 31/51/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01424/AM12/	RLA File :31/83/040/00214/AM12/	Lic.No/Date:3110053318	Defer

		07.03.2012	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

258	Case No.: 6/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

259	Case No.: 54/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00058/AM13/	RLA File :08/24/040/00286/AM12/	Lic.No/Date:0810109496 07.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

260	Case No.: 60/4/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00140/AM13/	RLA File :09/24/040/00606/AM12/	Lic.No/Date:0910051644 08.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

261	Case No.: 62/4/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00142/AM13/	RLA File :07/24/040/00500/AM12/	Lic.No/Date:0710086875 08.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

262	Case No.:65/4/82-ALC4/2012	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved	
	HQ File :01/82/050/00145/AM13/	RLA File :07/24/040/00499/AM12/	Lic.No/Date:0710086878 08.03.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 1.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed

	Ethyl 3 Ethoxy Propionate 3 Ethoxy Ethyl Ester Ethoxy Propionic Acid	1 kg	1.	Propionic Acid	0.564 kg
RA may take appropriate action as per the decision of Norms Committee.					

263	Case No.:3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

264	Case No.:39/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00231/AM13/	RLA File :09/24/040/00610/AM12/	Lic.No/Date:0910051696 12.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

265	Case No.:53/4/82-ALC4/2012		Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/00133/AM13/		RLA File :03/95/040/01027/AM12/		Lic.No/Date:0310685726 12.03.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2011-Ch. II dated 17.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Phenix Acid		1 kg	1.	2,6-Di-Tert-Butyl Phenol	1.285 kg		
			2.	Methanol	1.404 kg			
RA may take appropriate action as per the decision of Norms Committee.								

266	Case No.:41/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/	Lic.No/Date:0310685783 12.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

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267	Case No.:59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

268

Case No.:37/8/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved
HQ File :01/82/050/00229/AM13/	RLA File :09/24/040/00530/AM12/		Lic.No/Date:0910051716 13.03.2012		Defer Date:
Decision : In line with the earlier decision taken in meeting no. 51/82 dated 22.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Capecitabine	1 kg	1.	2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine (or) CAP 5	1.527 kg	
		2.	Methylene Chloride	4.70 kg	

269	Case No.:39/4/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00119/AM13/	RLA File :03/94/040/01107/AM12/	Lic.No/Date:0310686077 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

270	Case No.:51/4/82-ALC4/2012	Party Name:MITHILA RASAYAN PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00131/AM13/	RLA File :03/95/040/01048/AM12/	Lic.No/Date:0310686042 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

271	Case No.:42/51/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01435/AM12/	RLA File :03/95/040/00861/AM12/	Lic.No/Date:0310686015 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

272	Case No.:8/3/82-ALC4/2012	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00012/AM13/	RLA File :34/24/040/00277/AM12/	Lic.No/Date:3410033546 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

273	Case No.:45/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00049/AM13/	RLA File :08/24/040/00290/AM12/	Lic.No/Date:0810109598 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

274	Case No.:46/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00050/AM13/	RLA File :08/24/040/00291/AM12/	Lic.No/Date:0810109599 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

275	Case No.:47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

276	Case No.:48/3/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00052/AM13/	RLA File :34/24/040/00280/AM12/	Lic.No/Date:3410033547 13.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

277	Case No.:2/7/82-ALC4/2012	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00186/AM13/	RLA File :05/24/040/00412/AM12/	Lic.No/Date:0510319982 13.03.2012	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.

278	Case No.: 47/4/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00127/AM13/	RLA File :03/94/040/01124/AM12/	Lic.No/Date:0310686297 14.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

279	Case No.: 50/4/82-ALC4/2012	Party Name:MEHTA API PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00130/AM13/	RLA File :03/95/040/01050/AM12/	Lic.No/Date:0310686182 14.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

280	Case No.: 54/4/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00134/AM13/	RLA File :03/95/040/01022/AM12/	Lic.No/Date:0310686270 14.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 17.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Bromo-6-Chlorohexane	1 kg	1.	1,6 Hexandiol	0.878 kg
		2.	Hydrobromic Acid 48%	3.014 kg

RA may take appropriate action as per the decision of Norms Committee.

281	Case No.: 74/3/82-ALC4/2012	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00078/AM13/	RLA File :04/24/040/00336/AM12/	Lic.No/Date:0410134732 14.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their note dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1.First Aid Kit (Falck Red)	6000	1.	Zinc Oxide Plaster 2.5 cm x 4.5 meter	8,000 Nos.

2. First Aid Kit (Falck Blue)	2000	2.	Non-Adherent Pad 8 cm x 10 cm	24,000 Nos.
		3.	Non Adherent Pad 10 cm x 10 cm	48,000 Nos.
		4.	Non Adherent Pad 10 cm x 12 cm	8,000 Nos.
		5.	PBT Bandage 10 cm X 4 meter	8,000 Nos.
		6.	PBT Bandage 8 cm x 4 meter	48,000 Nos.
		7.	PBT Bandage 6 cm x 4 meter	16,000 Nos.
		8.	Utility Scissors 5.5" Yellow	8,000 Nos.
		9.	SS Blent Forceps 11 cm	8,000 Nos.
		10.	PE Plaster 19 MM x 72 MM	9,6000 Nos.
		11.	Fingertip Plaster Medium	32,000 Nos.
		12.	Textile Plaster 6 cms x 10 cm	6,400 Nos.
		13.	Disposable Vinyl Gloves Large	32,000 Nos.
		14.	Wet Wipes BZK	80,000 Nos.
		15	Shoulder Strap Blue Color Nylon Webbing with Silver I"	3,000 meters

RA may take appropriate action as per the decision of Norms Committee.

282	Case No.:53/8/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00245/AM13/	RLA File :09/24/040/00551/AM12/	Lic.No/Date:0910051763 15.03.2012	Defer Date:
Decision : In line with the earlier decision taken in meeting no. 48/82 dated 28.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-4-(3-methoxy propoxy)-3-methyl pyridine Hydrochloride	1 kg	1.	2,3 Dimethylpyridine (2,3 Lutidine)	1.00 kg
		2.	3-Methoxy-1-Propanol	1.187 kg

RA may take appropriate action as per the decision of Norms Committee.

283	Case No.:42/4/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00122/AM13/	RLA File :03/94/040/00907/AM12/	Lic.No/Date:0310686386 15.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

284	Case No.:43/4/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00123/AM13/	RLA File :03/94/040/00897/AM12/	Lic.No/Date:0310686382 15.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

285	Case No.:69/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00149/AM13/	RLA File :08/24/040/00296/AM12/	Lic.No/Date:0810109744 15.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

286	Case No.:80/4/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00160/AM13/	RLA File :07/24/040/00514/AM12/	Lic.No/Date:0710087005 15.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 12.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 kg	1.	Calcium Lactate Pentahydrate	0.490 kg
		2.	Calcium Gluconate – Oral	0.680 kg

			Grade	
RA may take appropriate action as per the decision of Norms Committee.				

287	Case No.:4/52/82-ALC4/2011		Party Name:BELCHEM INDS. INDIA PVT. LTD.		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/01439/AM12/		RLA File :03/94/040/00913/AM12/		Lic.No/Date:0310686598 15.03.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2011-Ch. II dated 15.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	DMDM Hydantoin 52%-55% Assay 55% max.		1 kg	1.	5,5 Dimethyl Hydantoin Assay Min. 99% colour pure white		0.382 kg	
RA may take appropriate action as per the decision of Norms Committee.								

288	Case No.:70/3/82-ALC4/2012		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Deferred	
	HQ File :01/82/050/00074/AM13/		RLA File :05/23/040/00490/AM12/		Lic.No/Date:0510320189 15.03.2012		Defer Date:19.06.2012	
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.							

289	Case No.:72/3/82-ALC4/2012		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Deferred	
	HQ File :01/82/050/00076/AM13/		RLA File :05/23/040/00482/AM12/		Lic.No/Date:0510320190 15.03.2012		Defer Date:19.06.2012	
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.							

290	Case No.:7/7/82-ALC4/2012		Party Name:SAURAV CHEMICALS LTD,		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Deferred	
	HQ File :01/82/050/00191/AM13/		RLA File :22/24/040/00089/AM12/		Lic.No/Date:2210012602 15.03.2012		Defer Date:19.06.2012	
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.							

291	Case No.:12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
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	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

292	Case No.: 38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

293	Case No.: 68/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00148/AM13/	RLA File :08/24/040/00294/AM12/	Lic.No/Date:0810109748 16.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

294	Case No.: 14/8/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Added
	HQ File :01/82/050/00206/AM13/	RLA File :34/24/040/00286/AM12/	Lic.No/Date:3410033598 19.03.2012	Defer Date:
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

295	Case No.: 15/8/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00207/AM13/	RLA File :34/24/040/00284/AM12/	Lic.No/Date:3410033597 19.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

296	Case No.: 21/8/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Approved
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:
	Decision : In line with the earlier decision taken in meeting no. 25/82 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan	1 kg	1.	2-N-Propyl-4-Methyl-6-(1-Methylbenimidazole-2-YL) Benzimidazole	1.03 kg
		2.	Methyl-4-(Bromomethyl)-Biphenyl-2-Carboxylate or 4-Bromomethylbiphenyl-2-Carboxylic Acid, methyl Ester	1.03 kg
		3.	Acetone	2.76 kg
		4.	Methanol	4.84 kg
		5.	Activated Carbon	20 gms
RA may take appropriate action as per the decision of Norms Committee.				

297	Case No.:6/52/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/01441/AM12/	RLA File :03/94/040/01153/AM12/	Lic.No/Date:0310686846 19.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

298	Case No.:6/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00198/AM13/	RLA File :09/24/040/00625/AM12/	Lic.No/Date:0910051820 20.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

299	Case No.:17/8/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00209/AM13/	RLA File :34/24/040/00283/AM12/	Lic.No/Date:3410033609 20.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

300	Case No.:40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

301	Case No.: 49/4/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00129/AM13/	RLA File :03/94/040/01158/AM12/	Lic.No/Date:0310687036 20.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

302	Case No.: 7/52/82-ALC4/2011	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Approved									
	HQ File :01/82/050/01442/AM12/	RLA File :03/94/040/01131/AM12/	Lic.No/Date:0310687046 20.03.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2011-Ch. II dated 15.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>DMDM Hydantoin 52%-55% Assay 55% max.</td><td>1 kg</td><td>1.</td><td>5,5 Dimethyl Hydantoin Assay Min. 99% colour pure white</td><td>0.382 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DMDM Hydantoin 52%-55% Assay 55% max.	1 kg	1.	5,5 Dimethyl Hydantoin Assay Min. 99% colour pure white
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
DMDM Hydantoin 52%-55% Assay 55% max.	1 kg	1.	5,5 Dimethyl Hydantoin Assay Min. 99% colour pure white	0.382 kg									

303	Case No.: 4/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00196/AM13/	RLA File :09/24/040/00631/AM12/	Lic.No/Date:0910051837 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

304	Case No.: 5/8/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00197/AM13/	RLA File :09/24/040/00623/AM12/	Lic.No/Date:0910051830 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

305	Case No.: 19/8/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
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	HQ File :01/82/050/00211/AM13/	RLA File :05/23/040/00487/AM12/	Lic.No/Date:0510320546 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			
306	Case No.:35/8/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00227/AM13/	RLA File :09/24/040/00632/AM12/	Lic.No/Date:0910051839 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			
307	Case No.:17/4/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00097/AM13/	RLA File :03/94/040/01117/AM12/	Lic.No/Date:0310687376 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			
308	Case No.:44/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00124/AM13/	RLA File :03/94/040/01139/AM12/	Lic.No/Date:0310687345 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			
309	Case No.:45/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00125/AM13/	RLA File :03/94/040/00988/AM12/	Lic.No/Date:0310687340 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			
310	Case No.:70/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00150/AM13/	RLA File :07/24/040/00522/AM12/	Lic.No/Date:0710087142 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			
311	Case No.:62/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2012	Status:Case

			22.05.2012	Deferred
	HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.				

312	Case No.:63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

313	Case No.:8/8/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00200/AM13/	RLA File :09/24/040/00641/AM12/	Lic.No/Date:0910051858 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

314	Case No.:30/8/82-ALC4/2012		Party Name:MOHINI ORGANICS PVT. LTD.,		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/00222/AM13/		RLA File :03/95/040/01001/AM12/		Lic.No/Date:0310687513 22.03.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/141/2011-Ch. II dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Mono Di glycerides		1 kg	1.	Glycerine	0.273 kg		
			2.	Oleic Acid (Max. 80%)	0.830 kg			
RA may take appropriate action as per the decision of Norms Committee.								

315	Case No.:32/8/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00224/AM13/	RLA File :03/95/040/00950/AM12/	Lic.No/Date:0310687494 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

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316	Case No.: 41/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00233/AM13/	RLA File :07/24/040/00528/AM12/	Lic.No/Date:0710087228 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

317	Case No.: 42/8/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred									
	HQ File :01/82/050/00234/AM13/	RLA File :07/24/040/00521/AM12/	Lic.No/Date:0710087232 22.03.2012	Defer Date:19.06.2012									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 16.3..2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cyclohexane-1,3-dione(1,3-Cyclohexanedione) Dihydro Resorcinol</td><td>1 kg</td><td>1.</td><td>Resorcinol</td><td>1.24 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cyclohexane-1,3-dione(1,3-Cyclohexanedione) Dihydro Resorcinol	1 kg	1.	Resorcinol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Cyclohexane-1,3-dione(1,3-Cyclohexanedione) Dihydro Resorcinol	1 kg	1.	Resorcinol	1.24 kg									
RA may take appropriate action as per the decision of Norms committee.													

318	Case No.: 75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

319	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

320	Case No.: 77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

321	Case No.:78/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00158/AM13/	RLA File :08/24/040/00303/AM12/	Lic.No/Date:0810109994 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

322	Case No.:82/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00162/AM13/	RLA File :08/24/040/00302/AM12/	Lic.No/Date:0810110002 22.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

323	Case No.:16/8/82-ALC4/2012	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00208/AM13/	RLA File :05/23/040/00518/AM12/	Lic.No/Date:0510320898 23.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

324	Case No.:20/8/82-ALC4/2012	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00212/AM13/	RLA File :05/23/040/00515/AM12/	Lic.No/Date:0510320894 23.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

325	Case No.:22/8/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00214/AM13/	RLA File :34/24/040/00296/AM12/	Lic.No/Date:3410033661 23.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

326	Case No.:81/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00161/AM13/	RLA File :08/24/040/00306/AM12/	Lic.No/Date:0810110029 23.03.2012	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.

327	Case No.: 9/8/82-ALC4/2012	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Added
	HQ File :01/82/050/00201/AM13/	RLA File :09/24/040/00621/AM12/	Lic.No/Date:0910051895 26.03.2012	Defer Date:
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

328	Case No.: 50/8/82-ALC4/2012	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00242/AM13/	RLA File :05/24/040/00452/AM12/	Lic.No/Date:0510321010 26.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

329	Case No.: 91/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00171/AM13/	RLA File :05/24/040/00469/AM12/	Lic.No/Date:0510321003 26.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

330	Case No.: 25/8/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00217/AM13/	RLA File :03/94/040/01145/AM12/	Lic.No/Date:0310688061 27.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

331	Case No.:27/8/82-ALC4/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:8/82-ALC4/2012 22.05.2012		Status:Case Approved	
	HQ File :01/82/050/00219/AM13/		RLA File :03/94/040/01055/AM12/		Lic.No/Date:0310688016 27.03.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2009-Ch. II dated 5.4.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Chemical – Organic Mixture		1 kg	1	Mono Ethanol Amine (99%		0.400 kg		

	Trade Name: Dorf 5123/SR 1209/SR 1249/SR 1258/SR 1246/YS DA 7252		Min.)	
	RA may take appropriate action as per the decision of Norms Committee.			

332	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920 28.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals.			

333	Case No.:10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921 28.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

334	Case No.:11/8/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00203/AM13/	RLA File :09/24/040/00636/AM12/	Lic.No/Date:0910051923 28.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

335	Case No.:23/8/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00215/AM13/	RLA File :03/94/040/01094/AM12/	Lic.No/Date:0310688379 28.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

336	Case No.:29/8/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

337	Case No.:45/8/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00237/AM13/	RLA File :52/24/040/00054/AM12/	Lic.No/Date:5210038104 29.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

338	Case No.:46/8/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00238/AM13/	RLA File :34/24/040/00302/AM12/	Lic.No/Date:3410033744 29.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

339	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

340	Case No.:24/8/82-ALC4/2012	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00216/AM13/	RLA File :03/94/040/00970/AM12/	Lic.No/Date:0310689107 30.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

341	Case No.:26/8/82-ALC4/2012	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00218/AM13/	RLA File :03/94/040/00859/AM12/	Lic.No/Date:0310689105 30.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

342	Case No.:44/8/82-ALC4/2012	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00236/AM13/	RLA File :05/23/040/00492/AM12/	Lic.No/Date:0510321584 30.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

343	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

344	Case No.:1/3/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00005/AM13/	RLA File :03/94/040/01128/AM12/	Lic.No/Date:0310689553 03.04.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

345	Case No.:2/3/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00006/AM13/	RLA File :03/94/040/01167/AM12/	Lic.No/Date:0310689730 04.04.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

346	Case No.:31/8/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00223/AM13/	RLA File :03/95/040/01097/AM12/	Lic.No/Date:0310689889 09.04.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

347	Case No.:34/8/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date:19.06.2012
	Decision : : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

348	Case No.:28/8/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Approved
	HQ File :01/82/050/00220/AM13/	RLA File :03/94/040/01160/AM12/	Lic.No/Date:0310690104 10.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch. II dated 7.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Camphor USP	1 kg	1.	Alpha Pinene	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

349	Case No.:51/8/82-ALC4/2012	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00243/AM13/	RLA File :03/95/040/00001/AM13/	Lic.No/Date:0310690198 10.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

350	Case No.:5/7/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00189/AM13/	RLA File :05/23/040/00543/AM12/	Lic.No/Date:0510322038 11.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

351	Case No.:6/7/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00190/AM13/	RLA File :05/23/040/00526/AM12/	Lic.No/Date:0510322039 11.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

352	Case No.:3/8/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM13/	RLA File :34/24/040/00009/AM13/	Lic.No/Date:3410033820 12.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

353	Case No.:52/8/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00244/AM13/	RLA File :03/95/040/00002/AM13/	Lic.No/Date:0310690688 13.04.2012	Defer Date:19.06.2012

Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.

354	Case No.:3/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00083/AM13/	RLA File :03/95/040/00928/AM12/	Lic.No/Date:0310690677 13.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

355	Case No.:4/4/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00084/AM13/	RLA File :03/95/040/00016/AM13/	Lic.No/Date:0310690694 13.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

356	Case No.:8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

357	Case No.:1/8/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00193/AM13/	RLA File :05/24/040/00461/AM12/	Lic.No/Date:0510322389 17.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

358	Case No.:36/8/82-ALC4/2012	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00228/AM13/	RLA File :05/24/040/00485/AM12/	Lic.No/Date:0510322339 17.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

359	Case No.:92/4/82-ALC4/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status:Case Deferred
	HQ File :01/82/050/00172/AM13/	RLA File :03/94/040/00753/AM12/	Lic.No/Date:0310691024	Defer

		17.04.2012	Date:19.06.2012
Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

360	Case No.: 2/8/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00194/AM13/	RLA File :13/24/040/00002/AM13/	Lic.No/Date:1310039429 18.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Chemicals and Petrochemicals.			

361	Case No.: 47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

362	Case No.: 48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

363	Case No.: 49/8/82-ALC4/2012	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:8/82-ALC4/2012 22.05.2012	Status: Case Deferred
	HQ File :01/82/050/00241/AM13/	RLA File :35/24/040/00001/AM13/	Lic.No/Date:3510038252 26.04.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 19.6.2012 for comments of Department of Pharmaceuticals			

Date:23.05.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer